

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.**

**O.A. No. 666 of 2005**

**Date of order : October 6, 2005**

**C O R A M**

**Hon'ble Shri Mantreshwar Jha, Member ( A )  
Hon'ble Ms. Sadhna Srivastava, Member ( J )**

Damodar Singh, Son of Shri Kapil Deo Singh (Superintendent compulsory retired), 21, Draupadi Apartment (Behind J.D. Women's College), P.O. & P.S. Shastrinagar, Patna 800023.

**....Applicant**

**By Advocate : Shri Chakradhari Sharan Singh**

**Vs.**

1. The Union of India through Secretary (Revenue), Department of Revenue, Ministry of Finance, North Block, New Delhi.
2. The Chairman, Central Board of Excise and Customs, Ministry of Finance, North Block, New Delhi.
3. The Commissioner of Central Excise, Patna ( The Disciplinary Authority) Central Revenue Building, Annexe , 3<sup>rd</sup> Floor, Bir Chand Patel Path, Patna. 1
4. The Chief Commissioner of Central Excise, Ranchi Zone, Ranchi.
5. The Chief Commissioner of Customs, Patna Zone, Patna.
6. The Union Public Service Commission through the Secretary, UPSC, Shahjahan Road, New Delhi.
7. Shri Balmiki Ram Tripathi, Son of unknown, then Commissioner of Central Excise/Customs, Patna, presently posted as the Commissioner of Central Excise, Ahmedabad -II.
8. Shri Swatantra Kumar, Son of Unknown, then Additional Commissioner of Central Excise (Tech), C/o the Commissioner of Central Excise.
9. Shri Aman Deep Singh, S/o Unknown, then posted as Deputy Commissioner of Central Excise (Tech) & Deputy Commissioner of Customs, Patna, C/o the Commissioner of Central Excise, Patna.

**....Respondents**

**By Advocate : Shri M.K. Mishra Sr. Standing Counsel for  
UOI and Shri R.K. Choubey for respondent No. 6.**

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ORDER (Oral)

By M. Jha, M(A) :-

Heard learned counsel for the parties. At the very out-set, the learned counsel for the applicant submits that he has already filed an Appeal against the order of compulsory retirement and served the same through Shri D.K.Nath in the office personally and also Speed Post to the Appellate Authority. It is submitted that the purpose of this application will be served if direction is given to the Union of India through the Secretary (Revenue), Ministry of Finance, Department of Revenue, North Block, New Delhi to dispose of the pending appeal within a specified period.

2. The learned counsel for the respondents has no <sup>such</sup> objection if direction is issued to the respondents if appeal <sub>✓ A</sub> has indeed been filed and received by the concerned respondents.

3. In view of the submissions made by the parties, we are satisfied that this OA can be disposed of at this stage of admission itself by directing the concerned respondents to dispose of the pending appeal within a period of three months from today. Accordingly, respondent No. 1 is hereby directed to dispose of the pending appeal of the applicant within a

✓ A

period of three months from the date of receipt of copy of this order along with any other supporting document(s) that may be considered appropriate by the applicant. The respondents are directed to consider the appeal and pass reasoned and speaking order within the aforesaid period.

4. The OA stands disposed of accordingly without any order as to costs.

  
[Sadhna Srivastava] M [ J ]

  
[Mantreshwar Jha] M [ A ]  
6/15/05

/cbs/